



2026:AHC:18887

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 299 of 2026

Samsunnisha

.....Petitioner(s)

Versus

State Of U.P. And 21 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Kumar Chitragupt
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief :-

"Issue a writ, order or direction in the nature of mandamus directing the respondent No. 2 to decide the Revision No. 538 of 2025 (Ajahar Vs. Samsunnisha and others), u/s 48(1) of U.P.C.H. Act, Village Karahi, Tappa Karahi, Pargana Rasoolpur, Tehsil Itwa, District Siddharth Nagar within time bound period, which may be fixed by this Hon'ble Court, in accordance with law."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.
5. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

January 28, 2026
VR